THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Regarding the formation of Telangana State a number of substantive matters and procedural issues have to be addressed. These matters are under consideration with the Government.

- (b) There is no proposal at present to create Bodoland State.
- (c) and (d) Does not arise in view of the (b) above.

Committee to investigage the serial blasts in Bodh Gaya

1021. DR. PRABHAKAR KORE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has set up any Committee to investigate the serial blasts at the Mahabodhi temple complex in Bodh Gaya of Bihar;
 - (b) if so, the details thereof;
- (c) whether Government has identified any other place of worship across the country facing similar threats; and
- (d) if so, the adequate measures taken by Government to protect these places of worship?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Investigation of the case relating to serial blast at Mahabodhi Temple Complex in Bodh Gaya of Bihar has been transferred to National Investigation Agency (NIA).

- (c) At present, 39 religious places are being secured by the Central Armed Police Forces.
- (d) 'Law & Order' is a State subject as per the 7th Schedule of the Constitution of India. However, there exists a very close and effective coordination amongst intelligence agencies at the Centre and the State levels to monitor the activities of terrorist organizations. Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular basis. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are shared with the concerned States through the established mechanism, which ensures close

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coordination and sharing of intelligence and seamless flow of information between the States and the Central Security and Law Enforcement Agency. This has resulted in busting of many terror modules, averting major terror attack planning.

Missing children in the country

†1022. SHRI FAGGAN SINGH KULASTE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the number of missing children are increasing constantly in different States of the country including Bihar;
- (b) if so, the details of the total number of children who go missing every year in the country;
- (c) whether Government is aware of the fact that about eight hundred gangs in the country are engaged in the racket of kidnapping children and if so, the details thereof; and
- (d) whether Government proposes to constitute any special investigation team to find out the missing children?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) As per information provided by the National Crime Records Bureau (NCRB), the data regarding missing, traced / untraced gender-wise Children gender-wise, State-wise including Bihar for the years 2009-11, 2012 and recent data on 2013 are given in Statement-I, II and III respectively (See below). Ministry of Home Affairs is not aware of any such report indicating large number of gangs engaged in racket of kidnapping

(d) No such proposal is under consideration. As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against children, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against children and through various advisories and schemes augments the effort of State Governments.